

Justice R. M. Lodha (Retd.) Committee
(In the matter of PACL Ltd.)
Hearing before Shri Anubhav Roy, Recovery Officer

Unique ID of Objection Petition: SEBI/PACL/OBJ/AR/00060/2024

File No.: 1396

Name of the Objector: E. Jayakumar

MR No.: NIL.

Record of Proceedings

1. The captioned objection was taken up on 08.04.2025, for further proceedings in the matter.
2. The instant objection has been filed by E. Jayakumar, objecting the attachment of properties under Survey Numbers 1) 26/4 – 37 cents only, 2) 6/20B – 27 cents only, 3) 21/5 – Acre 15 cents, 4) 25/9 – 2 Acres 40 cents, 5) 26/15 – 46 cents only, 6) 25/8 – 2 Acres 36 cents, 7) 20/3 – 1 Acres 61 cents, 8) 2/7 – 2 Acres 48 cents, 9) 50/5 – 73 cents only & 10) 50/8 – 1 Acres 54 cents, situated at Irumpur village, Kalayarkoil Taluk, Sivagangai District, Tamilnadu, covered in MR No NIL, which stands attached by the Committee.
3. Upon perusing the objection and the documents attached thereto, certain documents were found deficient and therefore, vide deficiency letter dated 17/01/2025, mentioning therein the said deficiencies, was issued to the Objector via email dated 20/01/2025, at the email ID viz srbuilderkodai@gmail.com and also via Speed Post AD at the correspondence address of the Objector viz. Perumal Malai Main Road, Palani Road, Perumal Malai, Kodaikanal Taluk, Dindigul District, Tamilnadu, advising him to make good the deficiencies within a period of 30 days from receipt of the said letter. It is noted that the deficiency letter sent via Speed Post AD was duly delivered to the Objector. However, even after lapse of the timeline, no response was received from the Objector. In view of the same, a final opportunity was granted to the Objector to make good the deficiencies enlisted in the deficiency letter dated 27/02/2025 within a period of 7 days from the receipt of the communication, which was sent through speed post on aforesaid address.

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4. It is noted that till date neither the objector has furnished the requisite documents/information, nor has sought any extension of time for this purpose.
5. In view of the non-furnishing of documents/information, the present objection cannot be proceeded further in its present form.
6. Given the above facts, the objection raised by the Objector is disposed of, without any determination on the merits.

Anubhav Roy
Recovery Officer
For and on behalf of Justice (Retd.) R.M. Lodha Committee
(in the matter of PACL Ltd.)



अनुभव रॉय / ANUBHAV ROY
उप महाप्रबन्धक एवं वसूली अधिकारी
Deputy General Manager & Recovery Officer
न्यायमूर्ति (सेवानिवृत्त) आर.एम. लोधा कमेटी
Justice (Retd) RM Lodha Committee
(वे र जी एल सी के कएसे के संघीया. मुंबई / In the Matter of Pacl Ltd. Mumbai)